

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

IA(I.B.C)/38 (CH) 2021, COMP.APPL (IBC)/127(CH) 2019,
COMP.APPL (IBC)/134(CH)2019, COMP.APPL (IBC)/135 (CH) 2019,
IA(I.B.C)/ 2786 (CH) 2023, COMP.APPL (IBC)/27 (CH) 2019,
IA(I.B.C)/285 (CH)2024, IA(I.B.C)/1082(CH) 2024
In
CP(IB) No. 38/Chd/Pb/2018
(Admitted)

IN THE MATTER OF:

Julka Rice Oils Mills Ltd

...Petitioner

Under Section: 10, IBC 2016, Regulation 44(2), Rule 11 of NCLT, 2016, Sec 60(5)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 28.08.2024.

16.07.2024

Pooja

Sd/-
Court Officer